

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SANCHETI BUILDTECH PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Sancheti Buildtech Private Limited
2.	Date of incorporation of corporate debtor	14/12/1994
3.	Authority under which corporate debtor is incorporated / registered	ROC Jaipur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U50103RJ1994PTC009165
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd Office: 13, Hari Sewa Marg, Bhilwara, Rajasthan - 311001
6.	Insolvency commencement date in respect of corporate debtor	16/07/2024
7.	Estimated date of closure of insolvency resolution process	12/01/2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rishabh Chand Lodha Regn. No: IBBI/IPA-001/IP/P-01075/2017-2018/11766
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Add: E-5, Basant Vihar, Bhilwara – 311001 Email: rishabhlodha57@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Add: E-5, Basant Vihar, Bhilwara – 311001 Email: cirp.sancheti@gmail.com
11.	Last date for submission of claims	30/07/2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink: https://ibbi.gov.in/en/home/downloads (b) Physical Address: Same as at point no. 09

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Sancheti Buildtech Private Limited** on **16th July, 2024**.

The creditors of **Sancheti Buildtech Private Limited** are hereby called upon to submit their claims with proof on or before **30th July, 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



RISHABH CHAND LODHA
Interim Resolution Professional
Sancheti Buildtech Private Limited
Regn. No: IBB/IPA-001/IP/P-01075/2017-2018/11766
AFA Valid upto: 30.10.2024

Date – 18-07-2024
Place - Bhilwara

SALUTE THE SOLDIER

Sepoy Shinde Prakash Anantrao (18 July 1985)

On 18 Jul 1985, you made the supreme sacrifice fighting terrorists in Leh Ladakh. We remember your selfless service, courage and determination and you continue to be an inspiration to all of us.

Commanding Officer and all Ranks BraveAath CENTRAL RESERVE POLICE FORCE

Bihar 18 July 2016



On July 18, 2016, based on intelligence, troops from the 205 CoBRA launched a Search and Destroy operation near Dumri village forest area in Gaya, Bihar. Moving tactically, they entered the core areas, challenging the Maoists in their supposed stronghold. Alarmed by the troops' bold advance, the Maoists laid a formidable ambush, triggering a series of IEDs followed by indiscriminate fire. Swiftly recovering from the initial onslaught, the troops launched a fierce counterattack with tremendous targeted fire. A long and intense battle ensued, with the troops' overwhelming fire and swift maneuvering forcing the Maoists to flee after sustaining heavy damage. In this fierce battle, ten brave hearts of the 205 CoBRA made the supreme sacrifice. The nation will forever remain indebted to them and their families.

CENTRAL RESERVE POLICE FORCE MANIPUR

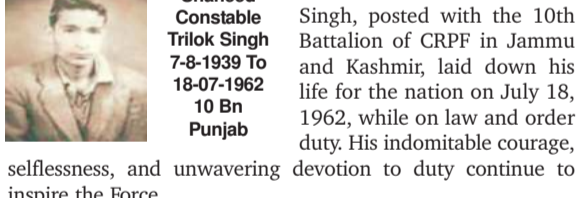
18 July 2000



The 112th Battalion of CRPF was deployed in Manipur to maintain law and order. On July 18, 2000, a Road Opening Party (ROP) was assigned to ensure the safety of NHPC employees and their school bus. Approximately 1.75 km from their camp in Imphal, the party was ambushed by militants. Despite the militants having a tactical advantage, the troops promptly repulsed the attack. Advancing fearlessly under heavy fire, the troopers forced the insurgents to flee. However, four brave soldiers sustained fatal injuries and made the supreme sacrifice for the nation.

CENTRAL RESERVE POLICE FORCE Jammu & Kashmir

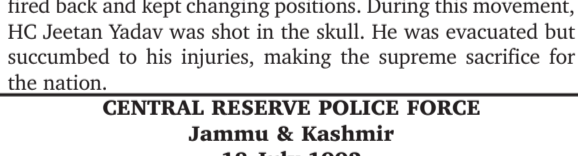
18 July 1962



Shaheed Constable Triok Singh, posted with the 10th Battalion of CRPF in Jammu and Kashmir, laid down his life for the nation on July 18, 1962, while on law and order duty. His indomitable courage, selflessness, and unwavering devotion to duty continue to inspire the Force.

CENTRAL RESERVE POLICE FORCE PUNJAB

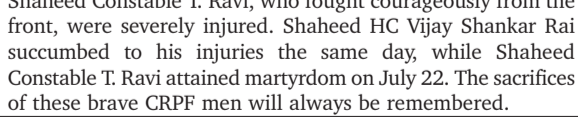
18 July 1987



Shaheed HC Jeetan Yadav, posted with the 49th Battalion in Punjab, was assisting the state police in containing militancy. On July 18, 1987, at around 0200 hrs, troops were patrolling Sultanwind Road when they came under heavy fire from terrorists hiding in a deserted graveyard. The patrolling party fired back and kept changing positions. During this movement, HC Jeetan Yadav was shot in the skull. He was evacuated but succumbed to his injuries, making the supreme sacrifice for the nation.

CENTRAL RESERVE POLICE FORCE Jammu & Kashmir

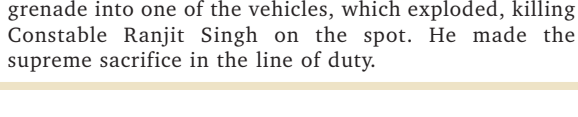
18 July 1992



The 98th Battalion of CRPF was deployed in Doda district, Jammu and Kashmir, for counter-insurgency operations. On July 18, 1992, while on an area domination patrol, its troops were ambushed by militants who opened fire from a dense jungle. The troops immediately retaliated and advanced, forcing the militants to flee. During the encounter, Shaheed HC Vijay Shankar Rai and Shaheed Constable T. Ravi, who fought courageously from the front, were severely injured. Shaheed HC Vijay Shankar Rai succumbed to his injuries the same day, while Shaheed Constable T. Ravi attained martyrdom on July 22. The sacrifices of these brave CRPF men will always be remembered.

CENTRAL RESERVE POLICE FORCE JAMMU & KASHMIR

18 July 1990



The 24th Battalion of CRPF was deployed in Srinagar, Jammu and Kashmir, for counter-insurgency operations. On July 18, 1990, a section was assigned escort duties through a market area, unknown militants hurled a grenade into one of the vehicles, which exploded, killing Constable Ranjit Singh on the spot. He made the supreme sacrifice in the line of duty.

SALUTE THE SOLDIER

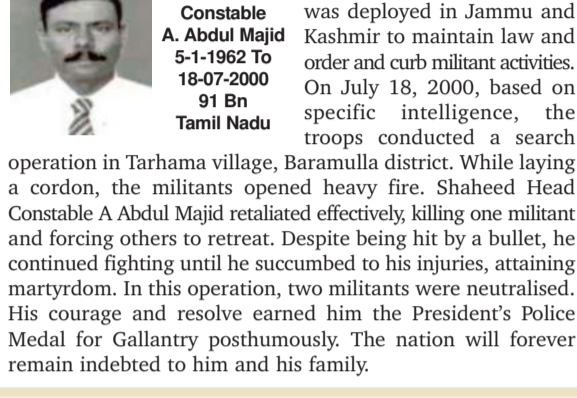
CENTRAL RESERVE POLICE FORCE PUNJAB 18 July 1990



The 87th Battalion of CRPF was deployed in Ludhiana district, Punjab, for counterinsurgency operations. On July 18, 1990, a platoon led by Sub Inspector Narayan Lal was assigned area domination and patrolling duties in a village. As they approached a field, militants hiding there opened fire. The platoon took positions and fiercely responded. The battle lasted several hours, with Sub Inspector Narayan Lal effectively leading the troops. In the exchange of fire, Sub Inspector Narayan Lal and Naik Ram Kumar laid down their lives, upholding the highest traditions of the Force.

CENTRAL RESERVE POLICE FORCE JAMMU & KASHMIR

18 July 2000



The 91st Battalion of CRPF was deployed in Jammu and Kashmir to maintain law and order and curb militant activities. On July 18, 2000, based on specific intelligence, the troops conducted a search operation in Tarhama village, Baramulla district. While laying a cordon, the militants opened heavy fire. Shaheed Head Constable A. Abdul Majid retaliated effectively, killing one militant and forcing others to retreat. Despite being hit by a bullet, he continued fighting until he succumbed to his injuries, attaining martyrdom. In this operation, two militants were neutralised. His courage and resolve earned him the President's Police Medal for Gallantry posthumously. The nation will forever remain indebted to him and his family.

Regional Office Rajasthan State Pollution Control Board
18, Near Pannadhya Circle, Azad Nagar, Bhiwara.
Phone/Fax No. 01482241159, E-Mail: ropcb.bhiwara@gmail.com
18.7.2024

पर्यावरणीय स्वीकृति हेतु लोक सुनवाई के लिये आम सूचना

1. सर्व सामान्य को सूचित किया जाता है कि...

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1. सर्व सामान्य को सूचित किया जाता है कि...

FEDBANK FINANCIAL SERVICES LTD. AUCTION NOTICE

This is to inform the public at large, that FEDBANK FINANCIAL SERVICES LTD., has decided to conduct Auction of Gold ornaments belonging to accounts (mentioned below) which have become overdue or which have defaults or margin breach customers. The Auction would be held at respective Branches specified below on **Monday 23-07-2024 between 10.00 a.m. to 12.00 p.m.** This will result in the auction process is over.

Fatehpur - Jaipur 9783375555 FEDGLOS050000698, 0000700, 0001485
FEDBDS050000021 Jhotwara 9485632094 FEDGLO4940000770 Kalwar Road 9840047982 FEDGLO4410002114 Mansarovar-Jaipur 9114454935 FEDGLOS0400000439
Murlipura 0141-4003333 FEDGLO4420002832, 0001857, 0001873, 0002304, 0002942, 0003016, 0003073 Navlagarh - Jaipur 7014643060 FEDGLOS060001314, 0000630, 0000637, 0001299, 0001113 Ramganj Jaipur 8302468164 FEDGLO4800001282 Sanganeer 8302468184 FEDGLO4930001333, 0001337, 0001341 FEDDS04930000113 SIKAR 1572294009 FEDGLO4210004708, 0003565, 0003573, 0003575, 0003581, 0003586, 0003588, 0003599, 0003946, 0004753 FEDDS0421000286 Vaishali Nagar 1414376159 FEDGLO4400001003

FORM A PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016] FOR THE ATTENTION OF THE CREDITORS OF SANCHETI BUILDTECH PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	Sancheti Buildtech Private Limited
2. Date of incorporation of Corporate Debtor	14/12/1994
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies - Jaipur
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U50103RJ1994PTCO09165
5. Address of the registered office and principal office (if any) of Corporate Debtor	Regd. Office: 13, Hari Sewa Marg, Bhiwara, Rajasthan - 311001
6. Insolvency commencement date in respect of Corporate Debtor	16/07/2024
7. Estimated date of closure of insolvency resolution process	12/01/2025
8. Name and Registration number of the Insolvency Professional acting as Interim Resolution Professional	Rishabh Chand Lodha Reg. No. IBBI/IPA-001/IPP-01/2017-2018/11766 AFA Valid upto: 30.10.2024
9. Address & email of the interim resolution professional, as registered with the board	Add: E-5, Basant Vihar, Bhiwara - 311001 Email: rishabhlocha57@gmail.com
10. Address & e-mail to be used for correspondence with the Interim Resolution Professional	Add: E-5, Basant Vihar, Bhiwara - 311001 Email: cirp.sancheti@gmail.com
11. Last date for submission of claims	30/07/2024
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of insolvency professionals identified to act as authorized representatives of creditors in class (three names for each class)	Not Applicable
14. (a) Relevant forms and (b) Details of authorized representatives available at	(a) Weblink: https://ibbi.gov.in/en/home/downloads (b) Physical Address: Same as at point no. 09

Registered Office : 19-A Dhuleshwar Garden, Jaipur, Rajasthan, India, 302001.
www.aubank.in

LOAN AGAINST GOLD - AUCTION NOTICE ON "AS IS WHERE IS" BASIS

The below mentioned borrower/s have been issued notices to pay their outstanding amounts towards the loan against gold facilities availed from AU Small Finance Bank Limited ("Bank"). Since the borrower/s has/have failed to repay his/their dues, we are constrained to conduct an auction of pledged gold items/articles on **23 July 2024 between 11:00 AM - 3:00 PM (Time)** at below mentioned branches according to the mode specified therein. In the case of deceased borrowers, all conditions will be applicable to legal heirs. Please note that in the event of failure of the above auction, the bank reserves its right to conduct another auction without prior intimation.

E-Auction Branch Details (E-auction will be conducted by using Weblink <https://gold.smb.in>)

BASSI - 24660000130203 24660000573288 | BIKANER - 24660000521047 24660000522935 24660000526158 24660000537757 | CHITTORGARH - 23660002303665 | CHITTORGARH - 23660001848667 | JAIPUR - 23660002221109 23660002222887 24660000534383 24660000577201 | JAIPUR-TRIVENI NAGAR - 23660002199849 | JHALAWAR - 23660001944715 24660000674138 | JODHPUR ITI CIRCLE - 23660001844623 23660002080353 23660002285937 246600002001043 | NOKHA - 23660002043163 24660000766215 | KOTA - GHODE WALE BABA CROSS ROAD - 23660001849784 23660002378853 24660000072201 | KOTA-GHODE WALA CIRCLE - 23660001706014 2366000201043 | NOKHA - 23660002043163 24660000620991 24660000634864 24660000598573 | RATANGARH - 24660000664947 | SAGWARA - 23660001770702 23660002099847 | UDAIPUR - MADHUBAN - 23660000581874 23660000582063 | UDAIPUR - MADHUBAN BANK STREET - 23660001556305 24660000147441 |

भारतीय स्टेट बैंक Stressed Assets Recovery Branch, 3rd Floor, Matrix Mall, Sector-4, Jawahar Nagar, Jaipur (Rajasthan)-302004
E-mail: sbi.18184@sbi.co.in, Branch Code: 18184, Tel.: 014-2657811, 2657921, 2657926, 2657989

Appendix - IV-A [See Provision to Rule 8(i)]

Sale Notice for Sale of Immovable Assets (Under SARFAESI Act read with Provision to Rule 8(i) of the Security Interest (Enforcement) Rules)

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8(i) of the Security Interest (Enforcement) Rules, 2002.

Description of the immovable property with known encumbrances	1. Reserve Price 2. EMD Amount	Time
Residential Plot No. 73 situated at Aranya Nagar, Kota in the Name of Smt. Manisha Arora W/o Shri Vinay Arora. Measuring: 252 Sq.mtrs. Bounded by: On the North by: Plot No. 73, On the South by: Plot No. 71 On the East by: Road, On the West by: Other Plots. and CERSAI ID- 20039765274.	1. Rs. 1,46,00,000/- (Rs. One crore Forty Six Lakhs Only)	11:00 AM
On the North by: Plot No. 73, On the South by: Plot No. 71 On the East by: Road, On the West by: Other Plots. and CERSAI ID- 20039765274.	2. Rs. 14,60,000/- (Rs. Fourteen Lakhs Sixty Thousand Only)	03:00 PM

POSSESSION NOTICE (For Immovable Property/ies) (As per Appendix IV read with Rule 8(i) of the Security Interest (Enforcement) Rules, 2002)

Whereas, The undersigned being the authorized officer of the Bank of Baroda under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice Dated 29.04.2024 Calling upon the borrower Mis Mateshwari Creation Saree Center Proprietor Smt. Teena Sharma W/o Shri Kamlesh Kumar Pallwal and Guarantor Smt. Geeta Devi W/o Shri Shyam Sundar Garg to repay the amount mentioned in the notice being Rs. 28,26,339.97 (Rupees Twenty Eight Lakhs Twenty Six Thousand Three Hundred Thirty Nine & Paise Ninety Seven Only) as on 28.04.2024 (inclusive of interest up to 27.04.2024) together with further interest thereon at contractual rate plus costs, charges and expenses till date of payment within 60 days from the date of receipt of the said notice.

DESCRIPTION OF THE IMMOVABLE PROPERTIES

Asset 1: All that part and parcel of Residential Property Survey No. Aaraj No. 2097/2099 Situated at Keer Kheda, Chittorgarh, Rajasthan 312001 Admeasuring area 1172.43 Sq. Feet in the name of Smt. Teena Sharma D/o Shri Prem Chand Sharma W/o Shri Kamlesh Kumar Pallwal Bounded by: North: Jagdish Dholi, South: Common Road 20 Feet, East: Geeta Devi Garg, West: Raju Regar

Asset 2: All that part and parcel of Open Plot Survey No. Aaraj No. 2088 Situated at Keer Kheda, Chittorgarh, Rajasthan 312001 Admeasuring area 945 Sq. Feet in the name of Smt. Geeta Devi W/o Shri Shyam Sundar Garg Bounded by: North: Prem Chand Sharma, South: Road, East: Paras Kanwar, West: Self House

MUTHOOT HOUSING FINANCE COMPANY LIMITED
Registered Office: 10C/NO.14/2074-7, Muthoot Centre, Punnen Road, Thiruvananthapuram - 695 034, CIN No. - U65922KL2010PLC025624 Corporate Office: 12/A 01, 13th Floor, Parinee Crescent, Plot No. C38 & C39, Bandra Kurla Complex-G block (East), Mumbai-400051 TEL. NO: 022-62728517, Authorised Officer Email ID: authorised.officer@muthoot.com, Contact Person: Govind Ram Balram Sharma - 9212443181

PUBLIC NOTICE - AUCTION CUM SALE OF PROPERTY

Sale of Immovable Assets Under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. In exercise of powers conferred in the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, the Authorized Officer of the Muthoot Housing Finance Company Ltd., (hereinafter referred to as the "Company") has taken the possession of under mentioned properties (hereinafter referred to as "Secured Assets") and held as security in respect of HOUSING LOAN facilities granted to below mentioned customers (hereinafter referred to as "Borrowers") and further it has been decided to sell the Secured Asset on "as is where is", "as is what is", "whatever there is" and "no recourse" basis/conditions by inviting sealed tenders from public in respect of the secured debt amounting to amount in below with further interest and expenses thereon till final payment of the overdue from Borrowers.

Sr. No.	Name of Borrower/s & LAN	Possession Type & Date	Total O/s Amount (Rs.)	Reserve Price (Rs.)	E.M.D. (Rs.)
1	LAN No. : 13260117611 1. Babu Lal Dangi, 2. Pushpa Bai 3. Bhairu Lal Dangi Alias Bheru Lal Dangi (Jointly)	Symbolic Possession - 24-June-2024	Rs. 7,68,196.71/- as on 16-July-2024	Rs. 17,50,000/-	1,75,000/-

DESCRIPTION OF SECURED ASSETS (I) / IMMOVABLE PROPERTY (IES): ALL THAT PART AND PARCEL OF THE PROPERTY BEARING KHASRANO 1365, PATTI NO 49204, VILLAGE - GANDOLI, GRAM PANCHAYAT - SANGWA, PANCHAYAT SAMITI - MAVLI, UDAIPUR, RAJASTHAN. AREA ADMEASURING IS 1558 SQUARE FEET. BOUNDARY OF PLOT ARE: EAST - GANGARAM S/O GANESH KABADA, WEST - SELF LAND AND BHARU LAL S/O DALJUKABADA, NORTH - HOUSE OF RAMLAL & GANESH, SOUTH - SELF HOUSE & ROAD

Inspection Date & Time: 02-August-2024 & 03-August-2024 at 10:00 AM to 05:00 PM
Auction Date: 23-August-2024 10:00 AM to 03:00 PM Last date for Submission of Bid: 22-August-2024
Place of Sale: 1D-1045, Ground Floor, Sri Ashapura Enclave, Chitragok, Opp. Pratap Stadium, Jaipur, Rajasthan - 302021

VASTU HOUSING FINANCE CORPORATION LTD
Unit 203 & 204, 2nd Floor, "A" Wing, Navbharat Estate, Zakaria Bunder Road, Sewri (West), Mumbai 400015, Maharashtra.
CIN No.: U65922MH2005PLC272501

POSSESSION NOTICE

Whereas, The undersigned being the Authorized Officer of Vastu Housing Finance Corporation Limited under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred to him under section 13(12) read with Rule 9 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice calling upon the borrowers mentioned herein below to repay the amount mentioned in the respective notice within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, undersigned has taken possession of the property described herein below in exercise of powers conferred on me under Section 13(4) of the said Act read with Rule 9 of the said rules on the date mentioned below. The borrower and guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Vastu Housing Finance Corporation Limited Branch for an amount mentioned as below and interest thereon, costs etc.

S/N	Name of Borrower, Co-Borrower and LAN No.	Date & Amount of Demand Notice	Description of Property	Date & Type of Possession
1	Tofan Mal Kumawat, Savitri Devi HL000000123185	20-Apr-24 Rs. 4103584 as on 16-Apr-24	Flat/Unit No. S-01 And 'S-02 On second floor (without Roof Rights), At Plot No. 486, Chame Mui Nagar (West), Vaishali Nagar, District Jaipur, Rajasthan, 302021, Area of Property: 1500 Sq.ft.	Symbolic Possession Taken on 16-07-2024
2	Vimal Kumawat, Nitu Kumawat, Kailash Chand HL000000134341	20-Apr-24 Rs. 2611916 as on 16-Apr-24	Flat No G 1 On Ground Floor In Plot No 486 Scheme Mui Nagar West, Near Vaishali Nagar Jaipur, Rajasthan, 302021, Area of Property: 750 Sq.ft.	Symbolic Possession Taken on 16-07-2024
3	Om Prakash, Vishnu Devi, Premchand Gurjar HL00000098775	19-Oct-23 Rs. 1020097 as on 12-Oct-23	Admeasuring 192SqSq. Ft., Patta No. 06, Village, Bikanr Pn, Mandalgahar Dist, Bhiwara Rajasthan, 316104	Physical Possession Taken on 12-07-2024

Date: 18.07.2024
Place : Jaipur, Bhiwara
Authorised officer
Vastu Housing Finance Corporation Ltd

SRG HOUSING FINANCE LIMITED
(CIN: L65922RJ1999PLC015440)
321, S.M Loda Complex, Near Shastri Circle, Udaipur-313001(Rajasthan), Phone 0294-2561821 E-mail: info@srghousing.com Website: www.srghousing.com

SYMBOLIC POSSESSION NOTICE RULE 8(i) (For Immovable Property)

Whereas, the undersigned being the authorized officer of SRG Housing Finance Limited, 321, S.M Loda Complex, Near Shastri Circle, Udaipur - 313001 (Rajasthan), under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of power conferred under section 13(12) read with rule 3 of Security Interest (Enforcement) Rules, 2002, issued demand notices on the date mentioned against each account calling upon the respective borrowers/co-borrowers/mortgagors/guarantors, to repay the amount within 60 days from the date of receipt of the said notices. The borrowers/co-borrowers/mortgagors/guarantors having failed to repay the amount, the undersigned is hereby issued to the borrowers/co-borrowers/mortgagors/guarantors and the public in general a notice calling upon the borrowers having taken symbolic possession of the properties described herein below in exercise of powers conferred on me under section 13(4) of the said Act, read with rule 9 of the said rules, on the date mentioned against each account. The borrowers/co-borrowers/mortgagors/guarantors in particular and public in general are hereby cautioned not to deal with the properties and any dealing with the properties will be subject to the charge of SRG Housing Finance Limited, 321, S.M Loda Complex, Near Shastri Circle, Udaipur - 313001 (Rajasthan), for the amounts mentioned below plus future interest and cost/charges thereon till the realization.

S. NO.	Loan Account Number (Lan)/ Borrowers/ Co-borrowers/ Guarantors	1) Date Of Demand Notice 2) Date Of Symbolic Possession 3) Claim Amount As Per Demand Notice	Description Of Immovable Property (Together With Buildings And Structures Constructed, To Be Constructed Thereon Along With Fixtures And Fittings Attached To The Earth And Anything Attached To The Earth.)
1.	HLR0000000004252 Mr. Bhoma Ram S/o Mr. Hardev Ram (Borrower) Mrs. Sita Bai W/o Mr. Ram Chandra Gurjar (Co-Borrower) Mr. Dhama Ram S/o Mr. Asu Ram (Guarantor-1) Mr. Narpal Ram S/o Mr. Pema Ram (Guarantor-2)	1. Date Of Demand Notice- November 24, 2023 2. Date Of Symbolic Possession - July 13, 2024 3. Claim Amount As Per Demand Notice- Rs. 2,51,160/- Rupees Two Lakh Fifty One Thousand One Hundred And Sixty Five Only 4. As On November 20, 2023 Future Interest, Incidental Expenses, Cost, Charges Etc., W.e.f. November 21, 2023	All That Piece And Parcel Of Land Owned By - In The Name Mr. Bhoma Ram S/o Mr. Hardev Ram Meghwal Having Patta No.-46, Missal No. - 59 Bandhdhara, Gram Panchayat - Artya Kalan, Panchayat Samiti-Bhopalgahar Tehsil. Bhopalgahar, District - Jodhpur (Rajasthan) Land ID 1833.75 Sq. Feet, Surrounded By: East - Road Bandhara To Dewat, West - House Of Geesu Khan - Kamal Khan, North - House Of Jeevan Ram - Hardev Ram Meghwal, South- House Of Kalu Ram-Achla Ram Meghwal

PLACE: Udaipur
DATE: 18-04-2024
Authorised Officer, SRG Housing Finance Limited